

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 230/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: VITOL S.A.
V/s.
Bhatia Global Trading Ltd.

Section of the Companies Act: Section 60(5)(c) and 65 of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MONAAL DAVAWALA	ADVOCATE	APPLICANT	<u>Monaal</u>
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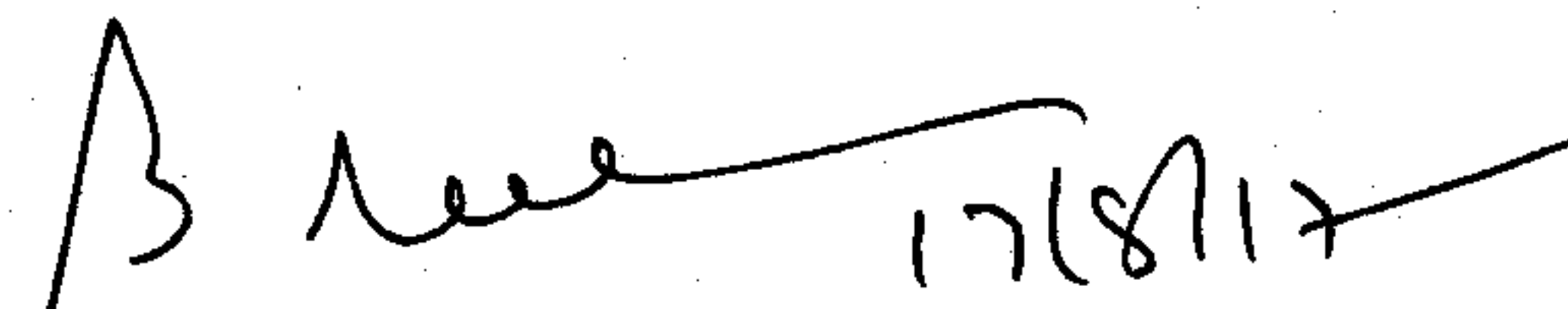
2.

ORDER

Learned Advocate Mr. Monaal Davawala present for Applicant (VITOL S.A). None present for Respondent.

At request of Learned Counsel for applicant to hear on maintainability of the application.

List the matter on 21.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.